

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Comp. App (AT) (Insolvency) No. 921 of 2020

IN THE MATTER OF:

**Commercial Tax Department
Government of Rajasthan**

...Appellant

Versus

**Avil Menezes
(Resolution Professional)**

...Respondent

Present:

**For Appellant : Dr. Charu Mathur and Mr. Vishal Meghwal,
Advocates**

**For Respondent : Mr. Gautam Swarup, Advocate for SRA, Ebix
Software
Ms. Gunjan Jindal and Mr. Kartikeya Jaiswal,
Advocates**

**O R D E R
(Through Virtual Mode)**

24.11.2020 I.A. No. 2661 of 2020 has been moved by the Appellant for substitution of Respondent - Resolution Professional (Avil Menezes) who is now substituted by the 'Successful Resolution Applicant' - '***Ebix Software India Pvt. Limited***'. This has been done in view of the minutes of the meeting recorded on 20th October, 2020 wherein we had taken note of the fact that Avil Menezes has demitted office as 'Resolution Professional' after approval of the resolution plan and affairs of the Corporate Debtor are now being managed by the 'Successful Resolution Applicant' - 'Ebix Software India Pvt. Limited'

Interlocutory Application is allowed. Mr. Avil Menezes, erstwhile Resolution Professional is accordingly struck out from the array of the Respondent and replaced by the 'Successful Resolution Applicant - 'Ebix Software India Pvt. Limited'.

I.A. No. 2661 of 2020 stands disposed off.

Since Interlocutory Application has been allowed and erstwhile Resolution Professional (Mr. Avil Menezes) stands substituted by Successful Resolution Applicant - 'Ebix Software India Pvt. Limited', learned counsel for the Appellant shall carry out necessary correction/amendment in the cause title of the appeal and other relevant pages of the paper-book. This may be done within a week's time.

I.A. No. 2661 of 2020 stands disposed off.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Shreesha Merla]
Member (Technical)**

/ns/gc/